

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
(CIRCUIT BENCH AT SHIMLA).**

**O.A.NO.063/01244/2018 Date of order:- 12.10.2018.**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**  
**Hon'ble Mrs.Ajanta Dayalan, Member (A).**

V.Sekar s/o late Sh. G.Vaikundam, r/o House NO.112/A, Ist floor, Bogadi, village Mysore Karnatka, A/P Central School for Tibetans, Chotta Shimla, H.P.0171 002.

.....Applicant.

( By Advocate :- Shri Rajesh Kumar)

Versus

1. Union of India through Ministry of Human Resource Development, Government of India, Room No.107-D Wing, Shastri Bhawan, New Delhi-110 001.
2. Central Tibetans School Administration, ESS ESS Plaza Plot NO.1, Community Centre, Section 03, Rohini, Delhi-110085 through its Director.
3. Central School for Tibetans, Chotta Shimla through its Principal, 171 002, H.P.

...Respondents

**O R D E R (Oral).**

**Sanjeev Kaushik, Member (J):**

In the instant OA, the applicant has sought issuance of a direction to the respondents to grant him the benefit of IIIrd financial up-gradation under the Modified Assured Career Progression Scheme as he had completed 30 years of service on 4.6.2016.

2. Learned counsel for the applicant submits that despite there being representation to this effect on 21.1.2017, Annexure A-5), his grievance has not been redressed by the respondents so far.

Learned counsel for the applicant made a statement at the bar that the applicant will be satisfied if a direction is issued to the respondents to decide his representation, by passing a reasoned and reasoned order.

3. Issue notice to the respondents. Shri Anshul Bansal, Advocate, accepts notice on behalf of respondent no.1 and Mr. Rajiv Jiwan, Advocate, accepts notice on behalf of respondents no.2 & 3. They do not object to the disposal of O.A, in above requested manner. However, they pray that at least two months time may be granted to the respondents to ventilate the grievance of the applicant.

4. Considering the ad-idem between the parties, we dispose of this OA in limine, with a direction to the competent authority, amongst the respondents, to decide the claim of the applicant contained in the indicated representation, by passing a reasoned and speaking order in accordance with law, within a period of two months. Order so passed by duly communicated to the applicant.

5. Needless to say that the disposal of O.A may not be construed as an expression of any opinion on merit of the case.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**(AJANTA DAYALAN)  
MEMBER (A).**

Dated:- 12.10.2018.

Kks